

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No.139**

**IA(I.B.C)/678(CH)2022**  
**IA(I.B.C)/679(CH)2022**  
**IA(I.B.C)/459(CH)2021**  
**IA(I.B.C)/2333(CH)2023**  
**IA(I.B.C)/2452(CH)2023**  
**IA(I.B.C)/2811(CH)2023**  
**IA(I.B.C)/2812(CH)2023**  
**IA(I.B.C)/2894(CH)2023**  
**IA(I.B.C)/100(CH)2024**  
**IA(I.B.C)/989(CH)2024**

**In**  
**CP (IB) No. 234/Chd/Pb/2019**  
**(Admitted)**

**IN THE MATTER OF:**  
**State Bank of India**

**... Petitioner-Financial Creditor**

**Versus**

**Vij Agro Exports Pvt. Ltd.**

**... Respondent-Corporate Debtor**

**Under Section: 7, 25(j), 66(1), 19(2), 60(5) IBC 2016**  
**Rule: 11 of NCLT, 2016**

**Order delivered on 25.04.2024**

Due to paucity of time, the matter could not be taken up today, hence adjourned to 03.06.2024.

Sd/-

**Court Officer**

Mamta  
25.04.2024.